

Hindi, English and Sanskrit and not a modern Indian language as required by the formula

(b) The matter is under the consideration of the Government of India.

**Arbitration by Prime Minister on Chandigarh and Bhakra Nangal Project**

\*1253. Shri D. C. Sharma:  
Shri G. S. Dhillon:  
Shri Kanwar Lal Gupta.  
Dr. Snrya Prakash Puri:  
Shri George Fernandes:  
Shri A. Sureedharan:  
Shri Madhu Limaye:  
Shri S. M. Banerjee:  
Shri Mahant Digvijai Nath:  
Shri Y S Kushwah:  
Shri Prakash Vir Shastri:  
Shri Atam Das:  
Shri Raghuvir Singh Shastri:  
Shri Yashpal Singh:  
Shri S C. Samanta:

Will the Minister of Home Affairs be pleased to state

(a) whether Sant Fateh Singh met the Prime Minister recently regarding the arbitration by her on Chandigarh and Bhakra-Nangal,

(b) if so, the outcome of the meeting, and

(c) the action proposed to be taken in the matter?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir

(b) and (c) During the discussion with Sant Fateh Singh on the 3rd July 1967, the Prime Minister explained to him the difficulties which had arisen in proceeding with the arbitration and told him that arbitration proposal could make further headway only if there was agreement forthcoming between the two sides and that she would await the outcome of the discussion I propose to have with the two Chief Ministers in an effort to iron out the differences between them.

**Assam-Nagaland Border Dispute**

\*1254. Shri K. F. Singh Doo:  
Shri Dhireswar Kalita:

Will the Minister of Home Affairs be pleased to state:

(a) whether an agreement has been signed recently with the Nagaland Government evolving a permanent solution to the border dispute between the two States of Assam and Nagaland; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). The matter was recently discussed between the Governments of Assam and Nagaland at official level but no permanent solution could be found

संदेहपूर्ण राष्ट्रीयता के बहाने भारत में रह रहे पाकिस्तानी लोग

\*1255 श्री प्र० न० सोलंकी : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) पाकिस्तान के कितने लोग संदेहपूर्ण राष्ट्रीयता के बहाने भारत में इस समय रह रहे हैं,

(ख) क्या ऐसे व्यक्तियों के पास कोई पासपोर्ट हैं,

(ग) यदि हा, तो किस देश के; और

(घ) ऐसे व्यक्तियों को भेजने के लिये क्या कार्यवाही की जा रही है ?

गृह-कार्य मन्त्रालय में राज्य मंत्री (श्री ब्रह्माचरण शुक्ल): (क) से (घ) नवीनतम उपलब्ध सूचना के अनुसार ऐसे लोगों की संख्या 1000 के लगभग है। वे अक्टूबर, 1952 में भारत तथा पाकिस्तान के बीच याला के लिये पासपोर्ट और वीजा पद्धति लागू होने से पूर्व भारत में आये थे और

उन्होंने किसी भी देश का पासपोर्ट प्राप्त नहीं किया है। उन्हें भारत से बाहर नहीं भेजा जा सकता क्योंकि उनके पास किसी भी देश के यात्रा सन्मन्त्री दस्तावेज नहीं हैं।

any displaced person would enter Tripura after that, he would be taken away from Tripura for rehabilitation elsewhere; and

(c) if so, the reasons for allowing the influx of displaced persons in Tripura after 1956?

**Abolition of the Institution of Stevedores**

\*1256. Shri J. H. Patel:  
Shri George Fernandes:  
Shri Madhu Limaye.

Will the Minister of Labour and Rehabilitation be pleased to state

(a) whether Government have under consideration a proposal for the abolition of the institution of Stevedores,

(b) whether any representations have been made by the Unions of dock workers for the abolition of the institution of Stevedores, and

(c) if so when a decision is likely to be taken thereon?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) No

(b) Yes

(c) It has been decided to maintain the status-quo

**Rehabilitation of East Pak. displaced persons in Tripura**

\*1257 Shri Namblar.  
Shri Umanath:  
Shri Jyotirmoy Basu:  
Shri C K Chakrapani:  
Shri Ganesh Ghosh:  
Shri Mohammad Ismail:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the then Minister of Home Affairs stated in the Lok Sabha in 1956 that the enormous influx of displaced persons in Tripura had already reached its saturation point,

(b) whether he also gave an assurance that no further displaced persons could be absorbed therein and if

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b) In a statement made in the Lok Sabha on the 12th September, 1956, the then Minister of Home Affairs and Heavy Industries, after giving the statistics of influx in the years 1954, 1955 and 1956 had observed that the saturation point seemed to have been reached in Tripura and that one could not say whether it would be possible to accommodate any more refugees in Tripura without causing considerable inconvenience and discomfort to the refugees and subjecting them to inevitable disabilities and handicaps. He had also referred to efforts that were being made to prevent persons possessing forged migration cards from entering Tripura

(c) A statement explaining the policy of the Government of India in regard to the migration of minorities from East Pakistan and also in regard to the question of rehabilitation of families admitted to camps in Tripura is placed on the Table of the House [Placed in Library See No LT-1097/67] In the context of the new migration, which has taken place since 1964, the policy of the Government of India has been that normally all migrants admitted to camps, excepting permanent liability cases, should be taken to other States for rehabilitation

**Finance Rules regarding Union Territories**

\*1258. Shri Hem Raj: Will the Minister of Home Affairs be pleased to state

(a) whether any service or finance rules have been framed by the Central Government for the guidance of administrators in general for the Union